

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
(Office of the Registrar Judicial, Srinagar)**

\*\*\*\*\*

**N O T I C E**

It is notified for the information of all the concerned that in view of non-availability of Hon'ble Mr. Justice Mohammad Akram Chowdhary, today the 24<sup>th</sup> August, 2022, following modification to the roster dated 24<sup>th</sup> August, 2022 has been made:-

The cases listed before the DB-II headed by Hon'ble Mr. Justice Ali Mohammad Magrey shall now be taken up by the DB-I comprising Hon'ble the Chief Justice & Hon'ble Mr. Justice Wasim Sadiq Nargal, in addition to its own work.

Further, the cases listed before the SB-V headed by Hon'ble Mr. Justice Mohammad Akram Chowdhary, are transferred to SB-II of Hon'ble Mr. Justice Ali Mohammad Magrey whose lordship will be sitting singly for whole of the day to hear the cases in addition to its own cases.

The cases transferred to aforesaid Benches, however, exclude *part heard, tied and assigned habeas corpus matters*.

The notice is issued in pursuance of Communication No. 27509/RG Dated 24.08.2022 of worthy Registrar General.

*By order.*

Dated:- 24.08.2022

*Sd/-*  
Registrar Judicial,  
Srinagar.

Copy to:-

1. Secretary & Bench Secretary to Hon'ble the Chief Justice, for information.
2. Secretary & Bench Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey, for information.
3. Secretary & Bench Secretary to Hon'ble Mr. Justice Mohammad Akram Chowdhary, for information. They shall make staff & files available in the concerned transferee court and give dates to part heard, tied and assigned matters.
4. Secretary & Bench Secretary to Hon'ble Mr. Justice Wasim Sadiq Nargal, for information.
5. Incharge NIC for uploading notice on the official website.
6. Shri Tajamul Hussain, Developer.  
...for information and necessary action at his end.
7. Notice boards.
8. Office file.

*Chy*  
Registrar Judicial,  
Srinagar.

*24-8-22*